

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 306**  
**(IB)-995(ND)18**  
**New IA- 1566/2024**

**IN THE MATTER OF:**

**M/s. VMS Equipment Pvt. Ltd.**

...

**Applicant/Petitioner**

**Versus**

**M/s. Primose Inftatech Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 08.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. M. Haush Vardhan

**For the GNIDA** : Adv. UN Singh

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-1566/2024:** Issue notice to the Respondent returnable on 25.04.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

Ms. Anuja, the Ld. Counsel appearing for the RP accepts notice and seeks an opportunity to file reply to the IA. As prayed by her one week time is granted for filing reply.

List the matter on 25.04.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**